

(b) within the limitations of available resources by way of line capacity, rolling stock etc., additional trains have been introduced on various routes/sections to cope with the expansion in traffic. There is no question of any section having been neglected or discriminated against in this matter. Additional capacity is being developed on certain sections to enable additional trains being introduced.

Automobile Plant from Austria

2649. SHRI SHRI CHAND GOYAL :
 SHRI E. K. NAYANAR :
 SHRI P. RAMAMURTI :
 SHRI GANESH GHOSH :
 SHRIMATI SUSHILA
 GOPALAN :
 SHRI MUMAMMAD
 SHERIFF :
 SHRI P. C. ADICHAN :
 SHRI S. K. TAPURIAH :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the manufactures of Zeta cars in Australia have made an offer of a gift of a complete automobile plant capable of rolling out 12,000 small cars annually to some Delhi firm ; and

(b) whether the Indian firm has accepted the offer ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The Delhi firm who have sponsored a scheme for the manufacture of Zeta cars in India, have intimated that their Australian collaborators have made an offer to them of a gift of plant with a capacity of manufacturing 12,000 cars per annum. As full details of the offer have not been furnished, these have been called for from the firm.

1:00 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported Controversy by Pakistan over implementation of Kutch Award

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I call the attention of the

Minister of External Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :—

“The reported controversy raised by Pakistan over the issue of implementation of Kutch Award.”

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) : The attention of the Government has been drawn to a report appearing in the Times of India dated 5th March, 1969, alleging that difficulties have cropped up in the implementation of the Kutch Award.

The House is aware that a machinery was established by India and Pakistan for the implementation of the Kutch Award. The officials of the two countries have been meeting from time to time to supervise the ground work in the demarcation of the boundary as fixed by the Award. These meetings are intended to iron out any difference of opinion that may arise between the two sides with regards to the actual delineation of the boundary.

We have received a request from the Government of Pakistan to hold another meeting of the representatives to deal with a difference of opinion that has arisen in respect of a feature on which control pillar No. 6 is located. It is our expectation that the two representatives will meet shortly to consider the matter.

SHRI SURENDRA NATH DWIVEDY: The whole story of Kutch Award is a sordid story of surrender by this Government.

SOME HON. MEMBERS : Shame :

SHRI SURENDRANATH DWIVEDY : So far as the Award is concerned, it was on account of political considerations that they gave the Award in favour of Pakistan. Now, it appears that in spite of the fact that the principles of demarcation have already been decided, so far as delineation is concerned, there is some difficulty. I want to know whether the process of putting pillars was to be finished in the course of a year and that Pakistan is deliberately delaying this process. Has it anything to do with the political developments in Pakistan ?

[Shri Surendranath Dwivedy]

I would also like to know what is the area involved so far as this pillar is concerned and whether Pakistan is considering this area to be oil-bearing area and they want this area also into their country. I want a clear answer from the Government on these points. Is it not a fact that in the Award itself it was provided that in the case of a difference, it will be referred to the Tribunal and, if so, why this matter is not being referred to the Tribunal and why it is that another Conference of Officials has become necessary?

SHRI DINESH SINGH : I am not going into the merits or demerits of the Award. That has already been discussed in the House. So far as the specific question of the hon. Member is concerned, after the Award, the rules have provided that two representatives would be appointed, one by each country, who will then supervise the actual implementation of the Award by putting the pillars on the ground. It is a question relating to demarcation and maps in coming to a decision whether the pillar has to be fixed on the ground as given by the Award. There have been two meetings of the representatives. Apart from that, the officials have been meeting from time to time. They have resolved all the differences that arose. There is one difference that has not been resolved by the officials and that is in regard to control pillar No. 6 which is situated on a rocky feature, 31 metres in height, having a base of about 200 yards with an area of 22 acres. A meeting has been proposed by Pakistan of the representatives to discuss this matter.

I may inform the House that the setting up of the pillars was envisaged in two stages. The first stage was the setting up of the control pillars and the date provided was between 25th March, 1968 and 15th May, 1968.

SHRI SURENDRANATH DWIVEDY : This control pillar No. 6 was not put at all.

SHRI DINESH SINGH : Then, the next stage was the setting up of the actual boundary pillars, not the control pillars. This was to be done between 1st October, 1968 and 31st March, 1969. Now, 59 con-

rol pillars have already been erected and we are in the process of erecting the boundary pillars. We do not know how many boundary pillars will be required. But it is estimated that the maximum figure may be 900, may be less, say, 800 or so. Out of these, 400 pillars have already been fixed. We are now fixing other pillars. This dispute has now arisen. It is our expectation that it will be resolved.

SHRI SURENDRANATH DWIVEDY : He has not answered whether that particular area is oil-bearing and whether there is a provision that, if there is a difference, it should be referred to the Tribunal, not to the Conference of representatives.

SHRI DINESH SINGH : I cannot say. I gave the feature as it is known to me. It is a rocky feature, so many metres high with so much diameter.

श्री हरबचाल बेबगुण (पूर्व दिल्ली) : श्रीमन्, यह तो मालूम ही है कि पाकिस्तान में जब वहाँ के शासकों के विरुद्ध विद्रोह होता है तो वहाँ के शासक भारत विरोधी भावना उत्पन्न करने की कोशिश करते हैं। तो कच्छ के बारे में जो यह विवाद है वह उसको पृष्ठभूमि में भी जोड़ सकता है। दूसरी बात यह है कि समाचार-पत्रों में प्रकाशित है कि कंजरकोट में पाकिस्तान ने अपनी तेल की खुदाई भी शुरू कर दी है। पहले भी यह सन्देह प्रकट किया गया था कि रन राफ कच्छ पर पाकिस्तान का आक्रमण और पाकिस्तान का ऋग्ना करने का उद्देश्य यह है वहाँ पर वह तेल के भूमिगत भंडार हासिल करना चाहता है। तो मैं मंत्री महोदय से पूछना चाहता हूँ कि क्या यह सत्य है कि यह सीमांकन सीमा निर्धारण होने से पहले ही पाकिस्तान ने तेल की खोज और खुदाई शुरू कर दी थी और यह बात साइंट्स पर, जिन पिक्स पर विवाद खड़ा कर रहे हैं उसके पीछे भी वही उद्देश्य है कि तेल के भंडार को अपने हाथ में अधिक रखें -- तो इस सारी बात को ध्यान में रखते हुए क्या सरकार तब से यह सम्भावना देखी कि कच्छ और अधिक भूमि का दान पाकिस्तान को नहीं किया

जायेगा ? स्पष्ट रूप से यह प्राश्वामन इस सदन को मिलना चाहिये ।

श्री विनेश सिंह : जहां तक कि तेल का सवाल है, यह खबर अखबार में छपी थी और हमने उसकी गुजरात सरकार से जांच की। वहां से यह सूचना आई कि उनको खबर नहीं है कि तेल की खुदाई उस जगह पर हो रही है।... (व्यवधान).....

श्री कंधार लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, अभी मंत्री महोदय ने कहा कि वहां पर तेल के कुवों की खुदाई नहीं हो रही है पाकिस्तान की तरफ से। आज आपने स्टैंडमैन में पढ़ा होगा, एम० एन० जी० के चेयरमैन मि० जानसन ने कहा है कि यह सही है कि कच्छ में पाकिस्तान तेल के कुएं खोद रहा है। आज ही स्टैंडमैन में यह छपा है। इसके प्रतिरिक्त राज्य सभा में जब 8 तारीख को यह सवाल किया गया था तो मंत्री महोदय ने यह वायदा किया था कि मैं इसके बारे में जानकारी करूंगा। अब हमें डर है कि जो कच्छ एवाइंट दिया गया, जो कागज के ऊपर है और जब उसके फिजिकल इम्प्लीमेंटेशन करने का सवाल आया तो कुछ तो पाकिस्तान ज्यादा जमीन हड़पना चाहता है हमारी इनफारमेशन यह है कि कुछ जमीन तो उसने ज्यादा पहले से ली और 25 एकड़ के ऊपर अभी भी भलाइ चल रहा है, पाकिस्तान ज्यादा जमीन लेना चाहता है। तो मैं मंत्री महोदय से पूछना चाहता हूँ कि क्या वह इस सवाल का कैंटेगोरिकल ऐश्वोरेस देगे कि जो अवाइंट के परे हैं उसमें से एक इंच भूमि भी भारत की पाकिस्तान को नहीं दी जायेगी चाहे अवाइंट इम्प्लीमेंट हो या न हो ?

दूसरी बात यह कि जो तेल के कुएं जोड़े जा रहे हैं इससे कहीं हमारे ऊपर तो एडवर्स इफेक्ट नहीं होगा ? और अगर हो रहा हो तो क्या इसकी जांच करा के सरकार कोई कार्यवाही करेगी ?

श्री विनेश सिंह : जीवा माननीय सदस्य ने

कहा, अध्यक्ष महोदय, मैंने इसकी जांच करवा कर सदन को खबर दी, जो इसके पहले मैंने कही। अखबार में क्या छपता है उसके ऊपर मेरा संतुलन नहीं है। मैं तो यह कहना चाहता हूँ कि जो पूछा गया था कि जहाँ पर लाइन इत बन्द बन रही है, पिलर जिसके हिसाब से बन रहे हैं और जहाँ पूरा नहीं हुआ है वहाँ पाकिस्तान ने तेल की खुदाई शुरू की है, इसका मैंने पता लगाया और पता लगा कि वहाँ तेल की खुदाई नहीं की। कच्छ के पास कहीं अपनी तरफ खोद रहे हैं इसका हमसे सम्बन्धनही है। अपने देश में वह क्या करते हैं इससे हमारा सम्बन्ध नहीं है।

दूसरा जो सवाल माननीय सदस्य ने किया कि जो जमीन भारत की है उसका हम एक इंच भी पाकिस्तान को नहीं देगे, तो मैं कह सकता हूँ कि भारत की भूमि को हम पाकिस्तान को नहीं देगे।

श्री तुमम चन्द कछवाय (उज्जैन) : हर बार कहते हो, हर बार देते हो। तुम दानी हो।

SHRI SRADHAKAR SUPAKAR (Simbalpur) : The actual demarcation of the boundaries must be in accordance with the Kutch Award itself, in accordance with the map that is attached to the Award. So, my question is : why should there be a dispute even relating to these 22 acres as the hon. Minister has said ? Secondly I want to know whether some expert officers of the Gujarat Government who know the place and who had been associated previously with the survey and settlement of that particular area are associated when the actual talks between our representatives and Pakistan's representatives take place.

SHRI DINESH SINGH : Yes, Sir. The representatives of the Gujarat Government are associated with the implementation of the Award and the surveying of the area.

So far as the question as to how this dispute has arisen is concerned, the dispute is because of the nature of a particular feature. When the question of relating a map on the ground comes, some ground

[Shri Dinesh Singh]

rules have to be evolved. A ground rule was evolved that the boundary will be related with the help of these coordinates and correlated to the ground feature so that jutting out tongues and other land features are not divided up provided the shift is within a reasonable limit. If there is a spur, you do not split it but compensate it in other ways. It is because of this that this matter is under consideration.

12.14 hrs.

PAPERS LAID ON THE TABLE
Papers Under Companies Act, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE & COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F.A. Ahmed, I beg to lay on the Table :

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) (a) Review (Hindi and English versions) by the Government on the working of the National Newsprint and paper mills Limited, Nepanagar for the year 1967-68.

(b) Annual Report (Hindi and English versions) of the National Newsprint and Paper Mills Limited, Nepanagar for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-272/69]

(ii) (a) Review by the Government on the working of the Hindustan Salts Limited, Jaipur for the year 1966-67. (b) Annual Report of the Hindustan Salts Limited, Jaipur for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-272/69]

(iii) (a) Review by the Government on the working of the Sambhar Salts Limited, Jaipur for the year 1966-67. (b) Annual Report of the Sambhar Salts Limited, Jaipur for the year

1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-272/69]

(2) A statement showing reasons for delay in laying the papers mentioned at (ii) and (iii) of item (1) above.

(3) (i) A copy of the Cinema Carbons (Control) Amendment Order, 1968 published in Notification No. S.O. 2543 in Gazette of India dated the 12th July, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-273/69]

(4) A copy of Notification No. G.S.R. 416 published in Gazette of India dated the 22nd February, 1969, under sub-section (3) of section 637 of the Companies Act, 1956. [Placed in Library. See No. LT-274/69]

(5) (i) A copy each of the following Notifications regarding management of the India Electric Works Limited, Calcutta under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:-

(a) S.O. 3278 published in Gazette of India dated the 10th September, 1968.

(b) S.O. 3896 published in Gazette of India dated the 31st October, 1968.

(c) S.O. 3973 published in Gazette of India dated the 11th November, 1968.

(d) S.O. 4100 published in Gazette of India dated the 15th November, 1968.

(e) S.O. 4200 published in Gazette of India dated the 19th November, 1968.

(f) S.O. 4298 published in Gazette of India dated the 27th November, 1968.

(g) S.O. 4379 published in Gazette of India dated the 3rd December, 1968.

(ii) A statement showing reasons for delay in laying the above Notifica-